

**Central Administrative Tribunal
Principal Bench**

**RA No.170/2017
in
PT No.32/2017**

New Delhi, this the 2nd day of August, 2017

Hon'ble Mr. Justice Permod Kohli, Chairman

M. N. Afaque ... Applicant

Versus

Union of India & others ... Respondents

O R D E R (in circulation)

Existence of error apparent on the face of record is *sine qua non* for entertainment of the review petition.

2. I have perused the order under review as also the grounds of review. I do not find any error apparent on the face of record warranting interference in exercise of the review jurisdiction.

3. The review application is accordingly rejected in circulation.

**(Justice Permod Kohli)
Chairman**

/as/